

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1046 of 2025

Arising Out of PS. Case No.-5 Year-2025 Thana- VIGILANCE District- Patna

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Rishu Shree S/o Sri Vinod Kumar Sinha Resident of 5A, Kamtaramsakh
Enclave, Mithapur Khagaul Road, Beside Dayananad Boys School, Mithapur,
Patna, P.S.- Jakkanpur, District- Patna

... .. Petitioner

Versus

The Special Vigilance Unit, Bihar, Patna

... .. Respondents

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Appearance :

For the Petitioner/s : Mr. Santosh Kumar, Sr. Advocate
Mr. Utsav, Advocate
Mr. Rajiv Ranjan Mishra, Advocate
Mr. Kanishk Kaustubh, Advocate
Mr. Raghav Vats, Advocate
For the SVU : Mr. Rana Vikram Singh, Advocate
For the E.D. : Mr. Manoj Kumar Singh, Advocate
Mr. Ankit Kumar Singh, Advocate
Mr. Prabhat Kumar Singh, Spl. P.P.

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CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER

4 08-07-2025

Re: Interlocutory Application No.01 of 2025.

This interlocutory application has been filed for
impleading the Enforcement Directorate as party respondent
no.2 to this writ application.

2. For the reasons mentioned in the
interlocutory application, it is allowed. Let the Enforcement
Directorate be made as party respondent no.2 to this writ
application.

Re :- Cr.W.J.C. No.1046 of 2025.

3. Heard the parties.



4. The learned counsel for the Enforcement Directorate will file a counter affidavit in the matter before the next date of hearing.

5. List this case after six weeks.

(Sandeep Kumar, J)

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